

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
TV PRODUCTS INDIA PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	TV Products India Private Limited
2.	Date of incorporation of corporate debtor	15-09-2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51900MH2008PTC186779
5.	Address of the registered office and principal office (if any) of corporate debtor	185/1, Modi Kutir, Jawahar Nagar, Road No.11, Goregaon (west), Mumbai – 400062.
6.	Insolvency commencement date in respect of corporate debtor	23-11-2021 (Order available on NCLT website on 26-11-2021)
7.	Estimated date of closure of insolvency resolution process	22-05-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Manish D. Shah. Registration No. IBB/PA-001/IP-P00094/2017-18/10194
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A/502, Krishna Palace, Thakur Complex, Kandivali (East), Mumbai – 400101 mdshah0211@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	A/502, Krishna Palace, Thakur Complex, Kandivali (East), Mumbai – 400101 cirp.tvproducts@gmail.com
11.	Last date for submission of claims	10-12-2021 (14 days from the date of availability of Order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None, as per information available
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **TV Products India Private Limited** vide order no. 2299/IBC/MB/2018 on 23-11-2021.

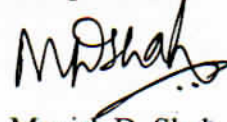
The creditors of **TV Products India Private Limited**, are hereby called upon to submit their claims with proof on or before 10-12-2021 to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional

: Manish D. Shah

Date and Place:

: 29-11-2021, Mumbai

